## GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

## LOK SABHA UNSTARRED QUESTION NO. 58 TO BE ANSWERED ON 18.11.2019 Drop out Rate

58. SHRI G.M. SIDDESHWAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of admissions made under "Economically Weaker Section" category in private unaided schools under Section 12(1) (c) of the Right to Education Act during the last three years;

(b) whether the drop-out rate is higher in the above group as compared to children enrolled in Government schools;

(c) if so, the details thereof during the last three years, State-wise;

(d) whether any guidelines have been formulated to promote social inclusion in such schools to reduce drop-out rate; and

(e) if so, the details thereof and if not, the steps taken by the Government to ensure inclusion and non-discrimination in such schools?

## ANSWER

## MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK')

(a): States and Union Territories (UTs) have reported admission of 24.22 lakh, 29.25 lakh and 33.84 lakh children in 2015-16, 2016-17 and 2017-18 respectively in private unaided schools under Section 12(1)(c) of Right of Children to Free and Compulsory Education (RTE) Act, 2009.

(b) and (c): No such data is maintained centrally.

(d) to (e): Clause (c) of section 8 & 9 of the RTE Act 2009 casts a duty on the appropriate Government and local authority to ensure that the child belonging to weaker section and disadvantaged groups are not discriminated against and prevented from pursuing and completing elementary education on any ground.

Further, Ministry of Human Resource Development has also issued detailed guidelines in 2012 in order to enable State Governments and school managements to fulfil responsibilities for creating a non-discriminatory school environment. The guidelines stipulates that the school shall prescribe the procedures and mechanism to deal with and decide any complaint made or submitted by any child belonging to the weaker section or the disadvantaged group and it shall be obligatory on the part of the school to decide such complaints.

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